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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore - **5**60 038

3) The. C.D.A. (O.Rs)

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Madaras 600018

Application No. 1589/86 (7)

Dated the Oct, 86.

To (0.8, 371/84 in C off Ministry,

Shahari Karl Belgaum)

"Rlo plot No 30, C. TS No 4842/A Sadashiva nagas. Belgaum.

Out of India, The Secretory
Govt of India, Ministry of Finance.
Dept of Defence. South Block New Delhi-1

Dept of Defence. South Block New Delm-1 4) The Accounts Office 2) The controller General 9 Defence Accounts ile. P. Ao. (O.R.s.) Belga R.K. purom, West Block New Delhi-20 The. H.L.I. comp Belga R.K. purom, West Sending copies of Order passed By the Bench Respts IN APPLICATION NO. 1589/86(T)

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Please find enclosed herewith the copy of the Order/interim-Order passed by this Tribunal in the above said Application on I-10-8%.

SECTION OFFICER
(Judicial)

Encl: As above.

Copy To.

1) Sri Jagonnattool S. Shahapurkal Rlo plot No 30, GTS No 4842/A Sadashivanagar Belgaum.

Applicant

2) Soi H. Vasudevia o Contral Govt Stooding Counsel High Court Build Bonga Love 560001.

Respondent Advocati.

## CENTRAL ADMINISTRATIVE SOUTRIBUNAL ADDITIONAL BENCH.

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ORDER SHEET

Application No

of 198 6(T

Respondent

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Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
di .		6.5 6 1 (1.56)
1.10.1986		KSP(VC)/PS(M)  This is a transferred applic
		received from the Court of the Principal Munsiff, Belgaum. The
		was called today but the applicar not present even though notice has
		duly been served on him. Shri M.

as deva Rady learned counsel appears for the respondents. The matter is, the fore, decided on merits in the absent of the applicant.

The applicant retired on 1.8.82 as a Cashier in the Office of the Accounts Officer, MLI Camp, Belgaum. From 1.4.1981 to the date of his retirement he was working as Cashier. During this period he was being paid a special pay of \$20/- per month. His claim is that his special pay should have been increased to Rs. 50/from 1.4.1982 because the average monthly disbursement of cash during 1982-83 exceeded Rs. 1 lakh. However, we find that, according to the rules coverning the subject, special pay to be sanctioned for a particular finan. cial year is linked to the average monthly distursements of the immediately preceeding financial year and not of that year itself. The Controller of Defence Accounts raise the special pay for this post from Rs. 40/- to Rs. 50/- from the financial year 1983-84 because the average monthly disbursement during 1982-83 exceeded Rs. 1 lakh. The period during which the applicant was a cashier and for which he claims sk higher special pay fell in financial year 1982-83 (1.4.1982 to 31.3.1983) and, therefore, which is requisted special pay admissible to him was to be regulated by the average monthly

disbursement during the financial

year 1981-82 and rol 82 83

Thus the applicant's claim that his special pay should have been regulated according to average monthly disbursements during 1982-83 itself is Time had not sustainable. In view of this, the application is dismissed. No orders as to the costs.

> Member (A) yice-Chairman 1.10.85

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## REGISTERED

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Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

REVIEW APPLICATION NO. 12/86

DEC 1986

In Application No.

1589 /86(T)

McPaxxxx ( 0.5 No. 371/84 in the Court of Munsiff, Belgaum.

Applicant Sri JS Shahapurkar

Vs. Union of India, Min of Finance & Ors. (Dept of Depuso)

To 1. Sri J.S. Shahapurkar, Plot No. 30, CTS No. 4842/A, Sadashiv Nagar, Belgaum.

Vs

(Applicant)

2. The Secretary,
Ministry of Finance,
Govt. of India,
Department of Defence,
South Block, New Delhi-110001.

5. The Accounts Officer I/C
PAO (O.Rs), The M.I.I. Camp,
Belgaum - 590 009

. . (Respondents)

3. The Controller General of Defence Accounts; RK Puram, West Block, New Delhi-110022

Encl : as above.

REGISTRAR CER

Copy to:-

1: Sri M.S. Vasudeva Rao, Advocate Central Govt: Standing

(For Respondents)

WHITE

Counsel.

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

TODAY THE TWELFTH NOVEMBER, 1986

Present: Hon'ble Mr Justice K.S. Puttaswamy Vice Chairman
Hon'ble Mr P. Srinivasan Member (A)

REVIEW APPLICATION NO. 12/86 (Original application no. 1589/86) (disposed of on 1.10.86)

Shriyut Jagannathrao Srinivasrao Shahapurkar, age 60 years, Occ. Retired Govt. Servant R/o Plot No. 30, CTS No. 4842/A Sadashiv Nagar, Belgaum .. Applicant

Vs

- Union of India, the Secretary, Govt. of India, Ministry of Finance, Department of Defence, South Block, New Delhi-110 001.
- The Controller General of Defence Accounts, R.K.Puram, West Block New Delhi-110 022.
- The C.D.A.(O.Rs.) South, Teynyampeth, Madras 600 018.
  - 4. The Accounts Officer i/c PAO(O.Rs),
    the M.I.I. Camp,
    (Shri M.Vasudeva
    This application has come up before Court today for
    hearing. Member(A) made the following:

## ORDER

In this review application, the applicant wants us to review our exparte order dt. 1.10.86 in application no. 1589/86. In that order, we had rejected the claim of the applicant for an increased special pay as Cashier of Rs. 50.00 per month with effect from 1.4.82 because under the rules, special pay of Rs. 50.00 could have been granted to him only if the average monthly disbursement of cash in the immediately preceding year had exceeded Rs. 1.00 lakh and that condition had not been fulfilled.



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- 2. The applicant present in person wanted us to hear him on the merits of his original application and review our order after hearing him. We have heard him fully as also Shri M.Vasudeva Rao, learned counsel for the respondents who opposed the claim of the applicant.
- 3. We are unable to see any merit in the contentions of the applicant. His claim for special pay is founded on the order of the Director General Posts & Telegraphs dated 16.5.79 and if he is to be entitled to the increased special pay, the conditions set out in the order have to be strictly fulfilled. The said order regulating grant of special pay requires that the Head of Department should certify "on the basis of the previous financial year's average the amount of cash disbursed and sanction the rate of special pay appropriate to that quantum". This implies a clear condition that unless the monthly disbursement was over Es. 1.00 lakh, in the immediately preceding financial year, the higher rate

applicant's claim is for a higher special pay of B.
50.00 from 1.4.82, and the average monthly disbursement
in the immediately preceding financial year was less than
Bs. 1.00 lakh. Therefore, under the conditions of the
very order on which he bases his claim for special pay, his
claim has to fail.

of special pay cannot be granted. In this case, the

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4. In the result, the review application is rejected. No order as to costs.

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VICE CHATRMAN MEMBER (A)



ADDITIONAL BENCH BANGALORE